HIGH COURT OF JUDICATURE AT BOMBAY
CIRCUIT BENCH AT KOLHAPUR

SITTING LIST W.E.F. 5th January 2026
(Partial Modification w.e.f. 2nd February 2026)

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri. Justice **R. G. AVACHAT** **AND** The Hon'ble Shri Justice **AJIT B. KADETHANKAR** **Commercial Appellate Division Bench** **(Court Room No. 1)** **[DIVISION BENCH]**	For admission, hearing, order matters and applications therein: **(A)** All Public Interest Litigation. **(B)** All Civil Writ Petitions. **(C)** All First Appeals. **(D)** All Family Court Appeals. **(E)** All Contempt Appeals. **(F)** All Writ Petitions, Appeals, Applications and references relating to Tax laws. **(G)** All Appeals u/s 13 of Commercial Courts Act, 2015. **(H)** All Letters Patent Appeals. **(I)** All Criminal Writ Petitions. **(J)** All Criminal Appeals. **(K)** Confirmation of death sentence cases with connected Appeals. **(L)** Criminal Appeals under Special Statutes pertaining to Division Bench. **(M)** Criminal Contempt Petitions. **(N)** Criminal References. **(O)** All Writ Petitions relating to Furlough, Parole, Remission and commutation of sentence/pre-mature release. **(P)** All other Civil and Criminal work pertaining to the Division Bench.

*2	The Hon'ble Shri. Justice **N. B. SURYAWANSHI** **(Court Room No. 2)** **First Floor, RCC Building.** **[SINGLE BENCH – 1]** **Commercial Division**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions pertaining to Single Bench from the year 2022 onward. (B) All Criminal Writ Petitions pertaining to Single Bench. (C) All Criminal Applications u/s. 482 of Cr. P.C/528 of BNSS pertaining to Single Bench (other than quashing). (D) All Criminal Revision Applications. (E) All Anticipatory Bail Applications. (F) All First Appeals (G) All Misc. Civil Applications. (H) All matters under Companies Act pertaining to Single Bench. (I) All Arbitration matters pertaining to Single Bench. (J) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS. (K) All other Criminal work pertaining to Single Bench.
*3.	The Hon'ble Smt. Justice **VRUSHALI V. JOSHI** **(Court Room No. 3)** **Second Floor, RCC Building.** **[SINGLE BENCH - 2]**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions pertaining to Single Bench from the year 2013 to 2021. (B) Second Appeals from the year 2010 onward. (C) All other Civil work pertaining to Single Bench. (D) All Criminal Appeals. (E) All Regular Bail Applications.

*4.	The Hon'ble Shri. Justice **M. M. SATHAYE** **(Court Room No. 4)** **Third Floor,** **RCC Building.** **[SINGLE BENCH - 3]**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions pertaining to Single Bench up to the year 2012. (B) Second Appeals up to the year 2009. (C) All Civil Revision Applications. (D) All Appeals against orders.

N O T E

(1) The matters/cases, wherein the Apex Court has passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizens / Marginalised section would also be given priority.

(2) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

(3) The **Hon'ble Shri Justice N. B. SURYAWANSHI** is appointed to hear and decide the matters under the Companies Act, 1956, the Companies Act, 2013 and the Banking Regulation Act, 1949.

(4) The **Hon'ble Shri. Justice N. B. SURYAWANSHI** is appointed to hear and decide the matters under the Arbitration and Conciliation Act, 1996.

(5) All the Hon'ble Judges, designated to try the Election Petitions under the Representation of the People Act, 1951, shall assign a date in the week as per their convenience, to deal with the Election Petitions.

(6) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.

*** Indicates Partial Modification.**

High Court, Appellate Side)
)
Bombay.)
Date : 30th January 2026)

By order

Sd/-
(P. P. Jadhav)
Registrar (Judicial-I)